

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 55/ALD/2017, CA No. 222/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: Shree Abisami Eng. works vs Anil Goel (RP for LML Ltd)

SECTION OF THE COMPANIES ACT/I & B CODE: Insolvency code

Sl. NO.	Name	Designation	Representation	Signature
1.	Rahul Choudhary	Adv	Pet	Rahul
2.	ABHISHEK ANAND	Adv	for R.P. (No instruction)	Abhishek

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Shri Rahul Choudhary, Advocate for the petitioner. Shri Abhishek Anand, advocate for the Respondent-Resolution Professional. He stated that no formal instructions from the R.P. in the present matter are received and still awaited. Further there is possibility that R.P may contemplate to make alternative arrangement by engaging some other counsel.

Keeping in view of such situation, a final opportunity is granted to the R.P to file its reply to engage formally his counsel /PCS, failing which, this court may constrain to pass a consequential order in respect of prayer being sought for by the petitioner in the present petition.

The matter to be listed on 12th March, 2018.

Date: 15/02/2018

Typed by
Jyoti
(Stenographer)

— Sd —
H.P. Chaturvedi,
Member(Judicial)